GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.1756 TO BE ANSWERED ON 11.02.2021

UPGRADATION OF COAL-OPERATED POWER PLANTS

†1756. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of POWER be pleased to state:

(a) whether the Government has given additional time for the upgradation of coaloperated power plants;

(b) if so, the details thereof;

(c) whether old and polluting plants are to be converted as super critical plants with high efficiency; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) & (b): Setting up of power plant and generation of electricity is a de-licensed activity under the Electricity Act, 2003. Therefore, the decision to upgrade its units / plants for performance improvement or compliance of current environment norms lies with the power producers/concerned generating companies based on techno-commercial considerations as per the extant guidelines/norms and timelines set by the Statutory authorities.

(c) & (d): Central Electricity Authority (CEA) has informed that conversion of old and polluting plants into super critical plants with high efficiency is not feasible due to technical difficulty and techno-economic viability.
